

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 203 of 2020**

**IN THE MATTER OF:**

**Committee of Creditors of Educomp  
Solutions Ltd.**

**...Appellant**

**Versus**

**Ebix Singapore Pte. Ltd. & Anr.**

**...Respondents**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Anurag Dwivedi  
and Moulshree Shukla, Advocates.**

**For Respondent: Mr. Vatsala Kak, Ex-Director (Interested Party) and  
Mr. Ritin Rai, Advocate for R-1.**

**O R D E R**

**04.06.2020** Even though the matter is listed today under the caption Virtual Mode Hearing, at request of Learned Counsels appearing for the notice, this Tribunal fixes the hearing of the main matter before Regular Court. Hence the office of the Registry is directed to list the matter on **15<sup>th</sup> June, 2020** at **2:00 PM** for regular hearing in Court No. 2.

In the meanwhile, it is open to the respective parties to file Written Submissions containing not more than three pages.

**[Justice Venugopal M.]  
Member (Judicial)**

**[Mr. Kanthi Narahari]  
Member (Technical)**